

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-576/93

(11)

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi this the 13th day of November, 1996.

Shri Vijay Singh,
S/o Shri Mathuri,
C/o Shri B.S. Maine,
Advocate,
240 Jagriti Enclave,
Vikas Marg Extn.,
Delhi-110 092. Applicant

(through Shri B.S. Maine, advocate)

versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Allahabad.
3. The P.W.I.,
Northern Railway,
Ludhiana. Respondents

(through Shri R.L. Dhawan, advocate)

The application having been heard on 13.11.1996
the Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair(J), Chairman

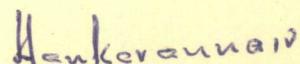
Learned counsel for applicant submits that
the original application has become infructuous and
that the reliefs prayed for have been granted.
Recording the submission, we dismiss the application.

No costs.

Dated, 13th day of November, 1996.



(S.P. Biswas)
Member(A)



(Chettur Sankaran Nair(J))
Chairman